

MINUTES OF THE MEETING No. 21/13 dated 22.8.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

- 1. Shri S.K. Aggarwal, Asstt. Director, DC(MSME)
- 2. Shri Nand Lal, Sr. Development Officer, DIPP
- 3. Shri Dinesh Kumar, Asstt. Director, DC(MSME)
- 4. Shri Parveen Sharma, Dy.DGFT
- 5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.20/13 for confirmation and confirmed and adopted the same without any change.

Case No M-63 (A) NC No.21/13 Dated 22.8.2012	M/ s MMTC – PAMP India (P) Ltd, F.No.01/83/162/75/AM13/DES-IV
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The Committee considered the case as per agenda. Committee deliberated upon the application of M/s MMTC – PAMP India (P) Ltd, dated 17.1.2012 for fixation of norms on ad-hoc basis under Para 4.4.2 HBP Vol. – I. Committee noted that the import item in this case is ‘Scrap of Silver Melted in Bar Form with Identified Silver Content’ and export items are ‘(i) Cast Silver Bars – 01.00 Kg Each (Minimum Silver Purity 99.9%) and (ii) Minted Silver Bars – 500 Gms. Each (Minimum Silver Purity 99.9%)’.

Committee decided to defer the case for two weeks and to be relisted on 26.9.2012, for want of clarifications from the firm and also directed TA, DC(MSME) to call for the additional information/documents from firm to enable further consideration of the

case..

Case No M-64 NC No.21/13 Dated 22.8.2012	M/ s Rohan Dyes & Intermedites Ltd, F.No.01/83/50/909/AM11/DES-IV RLA F.No.08/24/40/308/AM10 Lic.No.0810095324 dated 7.1.2011
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The Committee considered the case as per agenda. Committee decided to call for i) detailed justification ii) manufacturing process; and iii) Central Excise Data for the last 3 years (production/consumption). An E-mail dated 2.7.2012 issued to firm. Reminder to firm dated 30.8.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.

Case No M-65 NC No.21/13 Dated 22.8.2012	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/967/AM10/DES-IV RLA F.No.02/24/40/237/AM10 Lic.No.021038844 dated 4.3.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). A D/L has been issued by C&PC(PC.Div) on 6.6.2012. Reminder dated 30.8.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.

Case No M-66 NC No.21/13 Dated 22.8.2012	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/453/AM11/DES-IV RLA F.No.02/24/40/81/AM11 Lic.No.0210146325 dated 12.8.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (PC.Div.). Reminder to TA issued on 30.8.2012. Accordingly the case may be re-listed on 19.9.2012.

Case No M-67 NC No.21/13 Dated 22.8.2012	M/ s Luk Plastcon Ltd, Nagpur F.No.01/83/50/1022/AM10/DES-IV RLA F.No.50/24/40/0014/AM10 Lic.No.5010000250 dated 18.2.2010
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The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div) to give justification for revising their earlier recommendations. A letter issued to C&PC(PC.Div) on 26.4.2012. Reminder to TA issued on 30.8.2012. Accordingly the case may be re-listed on 19.9.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 21/83-ALC1/2012 MEETING DATE : 22.08.2012

1	Case No.:949/21/82-ALC4/2007	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/82/050/01811/AM07/	RLA File :05/24/040/01019/AM07/	Lic.No/Date:0510201032 15.03.2007	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. An e-mail dated 17.9.2012 to CLA, Delhi has been issued for hard copy. Accordingly the case may be relisted on 19.9.2012			

2	Case No.:3/13/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00223/AM13/	RLA File :03/95/040/00973/AM09/	Lic.No/Date:0310509823 02.03.2009	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

3	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:7/13/83-ALC1/2010	Partv Name:SYNTHITE INDUSTRIES	Meet No/Date:21/83-ALC1/2012	Status:Case
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4		LIMITED	22.08.2012	Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

5	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

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Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNT/01/09-10/2923 dated 14.8.2012, the Committee decided to approve the case at 18.07% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	10.84 MT	Turmeric	60 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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7	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

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Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNM/01/09-10/2921 dated 14.8.2012, the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustard	1.14 MT	Mustard Seed Oil Cake Meal	114.40 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453	Defer

10			07.04.2011	Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

11	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:21/83-ALC1/2012 22.8.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:5.09.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. A reminder by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 5.9.2012.			

12	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

13	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697	Defer

14			03.08.2011	Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

15	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

16	Case No.:2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.7.2012 issued by DBT. Accordingly the case may be re-listed on 19.9.2012.			

17	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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18		LABS		
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.7.2012 issued by DBT. Reminder dated 30.8.2012 issued by this office. Accordingly the case may be re-listed on 19.8.2012.			

19	Case No.: 68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.6.2012 issued by DIPP. A reminder issued on 20.7.2012 by this office. Accordingly the case may be re-listed on 19.9.2012.			

20	Case No.: 5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda. Committee decided to refer the application to M/o Mines for providing comments. U.O issued on 2.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

21	Case No.: 3/3/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Deferred
	HQ File :01/83/050/00006/AM13/	RLA File :03/94/040/00874/AM12/	Lic.No/Date:0310673725 30.12.2011	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2012 issued by Deptt. of C&PC(PC.Div). A reminder issued on 23.7.2012 by this office. Another reminder to be issued on 21.9.2012 by this office. Accordingly the case may be re-listed on			

19.9.2012.

22	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm vide letter dated 17.5.2012 and 18.7.2012. An e-mail issued to RLA, Mumbai on 30.8.2012 and 17.9.2012. Accordingly the case may be relisted on 19.9.2012			

23	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda. An E-mail dated 28.6. 2012 has been issued to RLA, Mumbai seeking clarification as to whether the license has been issued under 4.7 or 4.7.1. A reminder to RLA, Mumbai issued on 2.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

24	Case No.:5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 2.8.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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25	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

26	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to forward the application to M/o Mines. The application was referred to M/o Mines for providing the comments. U.O issued on 7.6.2012. A reminder issued to TA on 2.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

27	Case No.:38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

28	Case No.:42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317 16.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

	Case No.:40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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29	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

30	Case No.:41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

31	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.				

32	Case No.:30/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00033/AM13/	RLA File :03/94/040/01030/AM12/	Lic.No/Date:0310683079 22.02.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.				

	Case No.:31/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012	Status:Case
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33			22.08.2012	Deferred
	HQ File :01/83/050/00034/AM13/	RLA File :03/94/040/01032/AM12/	Lic.No/Date:0310683087 22.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

34	Case No.:32/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00035/AM13/	RLA File :03/94/040/01031/AM12/	Lic.No/Date:0310683084 22.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

35	Case No.:5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Accordingly the case may be re-listed on 19.9.2012.			

36	Case No.:12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received on E-Mail by TA and directed TA to examine the same. As requested by TA, Committee decided to defer consideration of the case			

for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.9.2012.

37	Case No.:22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). A reminder dated 2.8.2012 issued by this office. Another reminder to be issued on 21.9.2012 by this office. Accordingly the case may be re-listed on 19.9.2012.			

38	Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 9.4.2012. A reminder dated 6.7.2012 issued to TA, Deptt. of C&PC(PC Div). Additional copy also handed over to TA in the meeting. Another reminder to TA on 30.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

39	Case No.:28/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00031/AM13/	RLA File :03/94/040/01092/AM12/	Lic.No/Date:0310684524 02.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

40	Case No.:29/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00032/AM13/	RLA File :03/94/040/01079/AM12/	Lic.No/Date:0310684526 02.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

41	Case No.:40/3/83-ALC1/2012	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00043/AM13/	RLA File :03/94/040/01091/AM12/	Lic.No/Date:0310684521 02.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). A reminder on 12.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

42

Case No.:43/3/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
HQ File :01/83/050/00046/AM13/	RLA File :08/24/040/00276/AM12/	Lic.No/Date:0810109319 02.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/242/2012-Ch.II dated 12.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Pigment Red 146	1 Kg	1. Fast Red KD Base 2. Naphthol ASLC 3. Sodium Nitrite	0.410 Kg 0.584 Kg 0.120 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

44	Case No.:32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

45	Case No.:33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

46	Case No.:34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.

47	Case No.:35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

48	Case No.:16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 29/5/2012 and reminder dated 2.8.2012 is incomplete. Another D/L dated 21.8.2012 issued by DIPP. Accordingly the case may be re-listed on 19.9.2012.			

49	Case No.:39/1/83-ALC1/2012	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00997/AM12/	RLA File :05/24/040/00458/AM12/	Lic.No/Date:0510320089 14.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:9/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00063/AM13/	RLA File :02/24/040/00238/AM12/	Lic.No/Date:0210175366	Defer

50	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175500 14.03.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm received by Technical Authority and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 22.8.2012				

51	Case No.:11/5/83-ALC1/2012	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00065/AM13/	RLA File :02/24/040/00237/AM12/	Lic.No/Date:0210175574 21.03.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. A reminder dated 2.8.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.				

52	Case No.:8/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00062/AM13/	RLA File :02/24/040/00245/AM12/	Lic.No/Date:0210175753 23.03.2012	Defer Date:5.09.2012
Decision : The Committee considered the case as per agenda. Committee decided to call for Central Excise Data and technical details of manufacturing from the firm. A D/L by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 5.9.2012.				

53	Case No.:12/5/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00066/AM13/	RLA File :02/24/040/00003/AM13/	Lic.No/Date:0210176336 10.04.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 19.9.2012				

	Case No.:22/13/83-ALC1/2012	Party Name:SUPREME PETROCHEM	Meet No/Date:21/83-ALC1/2012	Status:Case
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54		LTD.,	22.08.2012	Deferred
	HQ File :01/83/050/00242/AM13/	RLA File :03/95/040/01117/AM12/	Lic.No/Date:0310691662 23.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.			

55	Case No.:17/17/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00330/AM13/	RLA File :09/24/040/00035/AM13/	Lic.No/Date:0910052313 25.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for the items of export and import from the firm. A D/L by e-mail issued by this office on 6.7.2012. Reminder dated 30.8.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

56	Case No.:17/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00237/AM13/	RLA File :03/95/040/00073/AM13/	Lic.No/Date:0310692544 27.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.9.2012.			

57	Case No.:21/13/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00241/AM13/	RLA File :03/95/040/00074/AM13/	Lic.No/Date:0310692540 27.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.9.2012.			

58	Case No.: 14/13/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Approved
	HQ File :01/83/050/00234/AM13/	RLA File :03/94/040/00045/AM13/	Lic.No/Date:0310693058 01.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/5/2009-Ch.II dated 8.8.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fenamiphos Technical (Nemacur)	1 Kg	1. Phosphorous Oxychloride (POCL ₃) 2. P-Methyl-Mercapto-M-Cresol (98.5%) (PMMC)	0.613 Kg 0.490 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

59	Case No.: 26/17/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Deferred
	HQ File :01/83/050/00339/AM13/	RLA File :17/24/040/00010/AM13/	Lic.No/Date:1710004976 01.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.9.2012.			

	Case No.: 31/17/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status: Case Approved
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60

HQ File :01/83/050/00344/AM13/	RLA File :17/24/040/00009/AM13/	Lic.No/Date:1710004975 01.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 21.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product-3505 (Alkyl Phenol Ethoxylate) (Colourless to pale yellow clear liquid)	1 Kg	1. Para Octyl Phenol (Appearance Flakes) 2. Ethylene Oxide (Colourless clear liquid)	0.539 Kg 0.460 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61

Case No.:32/17/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
HQ File :01/83/050/00345/AM13/	RLA File :17/24/040/00008/AM13/	Lic.No/Date:1710004974 01.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 21.8.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product-3510 (Alkyl Phenol Ethoxylate) (Colourless to pale yellow clear liquid)	1 Kg	1. Para Octyl Phenol (Appearance Flakes) 2. Ethylene Oxide (Colourless clear liquid)	0.369 Kg 0.631 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:20/13/83-ALC1/2012	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00240/AM13/	RLA File :03/95/040/01089/AM12/	Lic.No/Date:0310693351 03.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.			

63	Case No.:20/8/83-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00157/AM13/	RLA File :31/83/040/00257/AM12/	Lic.No/Date:3110054198 11.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 30.8.2012 issued to RA. Accordingly the case may be relisted on 19.9.2012			

64	Case No.:4/13/83-ALC1/2012	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00224/AM13/	RLA File :08/24/040/00046/AM13/	Lic.No/Date:0810111563 11.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

65	Case No.:13/13/83-ALC1/2012	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00233/AM13/	RLA File :03/94/040/00029/AM13/	Lic.No/Date:0310694324 11.05.2012	Defer Date:19.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 19.9.2012.

66	Case No.:1/13/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00221/AM13/	RLA File :10/24/040/00008/AM13/	Lic.No/Date:1010049624 16.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.9.2012.			

67	Case No.:2/13/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00222/AM13/	RLA File :25/24/040/00001/AM13/	Lic.No/Date:2510003650 16.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.			

68	Case No.:6/13/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:5.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. Accordingly the case may be re-listed on 5.9.2012.			

	Case No.:6/9/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
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HQ File :01/83/050/00180/AM13/	RLA File :03/95/040/00520/AM12/	Lic.No/Date:0310695358 18.05.2012	Defer Date:
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Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/23/2006-Ch.II dated 30.7.2012 the Committee decided to approve the case as under :-

69

Export Item	Qty.	Import Item	Qty.
Acephate Technical 97%	1 Kg	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT 95% Min.)	1.095 Kg
		2. Methylene Dichloride	0.211 Kg
		3. Ethyl Acetate	0.135 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70

Case No.:8/13/83-ALC1/2012	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
HQ File :01/83/050/00228/AM13/	RLA File :02/24/040/00034/AM13/	Lic.No/Date:0210177792 18.05.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.8.2012 issued by DIPP. Accordingly the case may be re-listed on 19.9.2012.			

Case No.:16/13/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Approved
HQ File :01/83/050/00236/AM13/	RLA File :03/95/040/00132/AM13/	Lic.No/Date:0310695855 23.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.8.2012, the Committee decided to approve the case, on repeat basis, as under:-			

Export Item: 1)

S.No.	Description of Item	Quantity
1.	Cyan Offset Ink (Pigment Content 17+/-2% and 37+/-2% solid resin)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Flushes Cyan (dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% solid Resin)	0.58 Kg
2.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.305 Kg
3.	Microcrystalline Wax compound	0.03 Kg
4.	Coxi-Oxiretarder	0.01 Kg
5.	PTFE (Poly Tetra Fluro Ethylene) Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
6.	Petroleum distillate-distillation range 240-330 degree celcius	0.095 Kg

Export Item: 2)

S.No.	Description of Item	Quantity
1.	Megenta Offset Ink (Pigment content 18+/-2% and 36+/-2% Solid resin)	1 Kg

Import Item

S.No.	Description of Item	Quantity
7.	Pigment Flushes Megenta (dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% solid Resin)	0.65 Kg
8.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.255 Kg
9.	Microcrystalline Wax compound	0.03 Kg
10.	Coxi-Oxiretarder	0.01 Kg
11.	PTFE (Poly Tetra Fluro Ethylene) Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
12.	Petroleum distillate-distillation range 240-330 degree celcius	0.075 Kg

Export Item: 3)

S.No.	Description of Item	Quantity
1.	Yellow offset Ink (Pigment content 16+/-2% Pigment and 43+/-2% solid resin)	1 Kg

Import Item

S.No.	Description of Item	Quantity
13.	Pigment Flushes Yellow (dispersed in Non Aqueous Media) for Printing Ink (25%+/-2%	0.62 Kg

	Pigment and 40%+/-2% solid Resin)	
14.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.31 Kg
15.	Microcrystalline Wax compound	0.03 Kg
16.	Coxi-Oxiretarder	0.01 Kg
17.	PTFE (Poly Tetra Fluro Ethylene) Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
18.	Petroleum distillate-distillation range 240-330 degree celcius	0.05 Kg

Export Item: 4)

S.No.	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and solid resin 47+/-2%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
19.	Carbon Black	0.187 Kg
20.	Alkali blue flush (Solid content 40%+/-2%, Pigment content 40%+/-2%)	0.04 Kg
21.	Poly Ethylene Wax	0.06 Kg
22.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%}	0.33 Kg
23.	PTFE (Poly Tetra Fluro Ethylene) Wax	0.01 Kg

	compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	
24.	Petroleum distillate-distillation range 240-330 degree celcius	0.06 Kg
25.	Alkyd Resin namely soya long oil Alkyd resin of 70% oil length having solid content 100%	0.29 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

72	Case No.:19/13/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00239/AM13/	RLA File :03/95/040/00128/AM13/	Lic.No/Date:0310695832 23.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

73	Case No.:19/17/83-ALC1/2012	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00332/AM13/	RLA File :09/24/040/00099/AM13/	Lic.No/Date:0910052778 25.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

74	Case No.:15/13/83-ALC1/2012	Party Name:DEREWALA JEWELLERY INDUSTRIES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00235/AM13/	RLA File :13/24/040/00014/AM13/	Lic.No/Date:1310039857 28.05.2012	Defer Date:19.09.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) Shri, Dinesh Kumar, Asstt. Dir. on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.

75	Case No.:18/13/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00238/AM13/	RLA File :34/24/040/00041/AM13/	Lic.No/Date:3410034228 28.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

76	Case No.:10/13/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00230/AM13/	RLA File :02/24/040/00030/AM13/	Lic.No/Date:0210178030 30.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.			

77	Case No.:11/13/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00231/AM13/	RLA File :02/24/040/00026/AM13/	Lic.No/Date:0210178027 30.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.7.2012. Accordingly the case may be re-listed on 19..2012.			

	Case No.:12/17/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00325/AM13/	RLA File :10/24/040/00011/AM13/	Lic.No/Date:1010049732	Defer

78			30.05.2012	Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

79	Case No.:27/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00340/AM13/	RLA File :34/24/040/00024/AM13/	Lic.No/Date:3410034268 30.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

80	Case No.:3/17/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00316/AM13/	RLA File :15/24/040/00001/AM13/	Lic.No/Date:1510016491 31.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

81	Case No.:8/17/83-ALC1/2012	Party Name:NITTA GELATIN INDIA LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00321/AM13/	RLA File :10/24/040/00007/AM13/	Lic.No/Date:1010049774 01.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI. Des-IV return the file has does not pertain to that section. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:29/17/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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82	HQ File :01/83/050/00342/AM13/	RLA File :34/24/040/00033/AM13/	Lic.No/Date:3410034300 01.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.				

83	Case No.:22/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00335/AM13/	RLA File :50/24/040/00007/AM13/	Lic.No/Date:5010001353 04.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

84	Case No.:21/17/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00334/AM13/	RLA File :33/24/040/00005/AM13/	Lic.No/Date:3310022967 05.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

85	Case No.:23/13/83-ALC1/2012	Party Name:MAGNA GRAPHICS (INDIA) LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00243/AM13/	RLA File :03/95/040/00167/AM13/	Lic.No/Date:0310698335 12.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. Accordingly the case may be re-listed on 19.9.2012.				

	Case No.:5/17/83-ALC1/2012	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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86	HQ File :01/83/050/00318/AM13/	RLA File :08/24/040/00245/AM12/	Lic.No/Date:0810112497 14.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

87	Case No.:30/17/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00343/AM13/	RLA File :34/24/040/00069/AM13/	Lic.No/Date:3410034402 15.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.				

88	Case No.:7/17/83-ALC1/2012	Party Name:MEGHMANI PIGMENTS	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00320/AM13/	RLA File :08/24/040/00094/AM13/	Lic.No/Date:0810112707 18.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.				

89	Case No.:14/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00327/AM13/	RLA File :08/24/040/00083/AM13/	Lic.No/Date:0810112713 18.06.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

90	Case No.:6/17/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00319/AM13/	RLA File :30/24/040/00018/AM13/	Lic.No/Date:3010086914 19.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

91	Case No.:9/17/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00322/AM13/	RLA File :08/24/040/00067/AM13/	Lic.No/Date:0810112751 19.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

92	Case No.:15/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00328/AM13/	RLA File :08/24/040/00084/AM13/	Lic.No/Date:0810112795 21.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

93	Case No.:16/17/83-ALC1/2012	Party Name:ALFA INDUSTRIES,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00329/AM13/	RLA File :08/24/040/00085/AM13/	Lic.No/Date:0810112796 21.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.

94	Case No.:13/17/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00326/AM13/	RLA File :08/24/040/00036/AM13/	Lic.No/Date:0810112837 22.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

95	Case No.:1/21/83-ALC1/2012	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00384/AM13/	RLA File :04/24/040/00037/AM13/	Lic.No/Date:0410137612 22.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.9.2012			

96	Case No.:4/17/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00317/AM13/	RLA File :05/23/040/00097/AM13/	Lic.No/Date:0510328275 26.06.2012	Defer Date:19.09.2012
	Decision : Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

97	Case No.:23/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00336/AM13/	RLA File :03/95/040/00193/AM13/	Lic.No/Date:0310699769 26.06.2012	Defer Date:19.09.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.

98	Case No.:11/17/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00324/AM13/	RLA File :02/24/040/00049/AM13/	Lic.No/Date:0210178990 27.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

99	Case No.:24/17/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00337/AM13/	RLA File :03/95/040/00204/AM13/	Lic.No/Date:0310699974 27.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

100	Case No.:2/17/83-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00315/AM13/	RLA File :32/24/040/00017/AM13/	Lic.No/Date:3210055291 28.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

	Case No.:25/17/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
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101	HQ File :01/83/050/00338/AM13/	RLA File :50/24/040/00008/AM13/	Lic.No/Date:5010001405 02.07.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.				

102	Case No.:1/17/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00314/AM13/	RLA File :02/24/040/00061/AM13/	Lic.No/Date:0210179269 03.07.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

103	Case No.:20/17/83-ALC1/2012	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00333/AM13/	RLA File :02/24/040/00037/AM13/	Lic.No/Date:0210179332 03.07.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.8.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

104	Case No.:2/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00385/AM13/	RLA File :04/24/040/00066/AM13/	Lic.No/Date:0410137899 05.07.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

105	Case No.:3/21/83-ALC1/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00386/AM13/	RLA File :04/24/040/00065/AM13/	Lic.No/Date:0410137898 05.07.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

106	Case No.:4/21/83-ALC1/2012	Party Name:PROEC ENERGY LIMITED	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00387/AM13/	RLA File :05/24/040/00177/AM13/	Lic.No/Date:0510331733 09.08.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

107	Case No.:5/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00388/AM13/	RLA File :08/24/040/00135/AM13/	Lic.No/Date:0810114124 09.08.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.9.2012			

108	Case No.:6/21/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00389/AM13/	RLA File :08/24/040/00143/AM13/	Lic.No/Date:0810114127 09.08.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.9.2012			

109	Case No.:7/21/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00390/AM13/	RLA File :05/24/040/00161/AM13/	Lic.No/Date:0510331850 13.08.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.8.2012. Accordingly the case may be re-listed on 19.9.2012.			

110	Case No.:8/21/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:21/83-ALC1/2012 22.08.2012	Status:Case Deferred
	HQ File :01/83/050/00391/AM13/	RLA File :08/24/040/00169/AM13/	Lic.No/Date:0810114246 14.08.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.9.2012			

Date:29.08.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer